

**Central Administrative Tribunal
Principal Bench**

**RA No.197/2017
MA Nos.3210, 3211, 3212/2017
in
OA No.1052/2014**

New Delhi, this the 8th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Nita Chowdhury, Member (A)**

R. R. Pradhan ... Applicant

Versus

Dy. Chief Commissioner of Persons with
Disabilities & others ... Respondents

O R D E R (in circulation)

Justice Permod Kohli, Chairman :

Existence of error apparent on the face of record is *sine qua non* for
entertainment of the review petition.

2. We have perused the judgment under review as also the
grounds of review. We do not find any error apparent on the face of
record warranting interference in exercise of the review jurisdiction.

3. The review application is rejected in circulation. All ancillary
applications also stand disposed of.

**(Nita Chowdhury)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/as/